

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 21
CP (IB) No.89/BB/2023

IN THE MATTER OF:

M/s. Ectosense India Private Limited ... Petitioner
Vs.
Registrar of Companies, Karnataka ... Respondent

Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri K. Chandra Sekhar, Liquidator
For the Respondent : None

ORDER

1. Heard the Ld. Liquidator for the Petitioner Company.
2. List the matter on **05.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna